

(b) if so, the reasons given in his resignation letter ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) According to Dr. K. N. Raj the University was too large an organisational unit to be reformed or re-structured independently of the environment in which it was placed and that it was impossible for him or for a small number of his colleagues to achieve, under the prevailing conditions, the objectives which, he believed earlier, could be attained.

Registration of Companies and Undertakings under Monopolies and restrictive trade practices Act

1670. SHRI YASHPAL SINGH :
SHRI VASUDEVAN NAIR :

Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the companies and the undertakings are required to register themselves under the Monopolies and Restrictive Trade Practices Act ;

(b) if so, when this Act came into force and what was the closing date for registration ;

(c) how many companies and the undertakings had registered themselves by the due date ; and

(d) the action Government propose to take against those companies and the undertakings whose applications for registration were received late ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) :

(a) Every undertaking covered by Section 20 of the M.R.T.P. Act has to register itself with the Central Government.

(b) The Act came into force on the 1st June, 1970. Every undertaking to which Part A of Chapter III of the Act applied on the 1st June, 1970, was required to register itself with the Central Government within sixty days therefrom. In case the said provisions become applicable subsequent to the said date, the

period of sixty days is to count from the date the provisions become applicable. The Central Government is empowered to allow further time in this regard, on sufficient cause being shown. In exercise of this power time was extended generally upto the 15th September, 1970 and further time has been allowed in some individual cases upto the 30th November, 1970.

(c) 634 undertakings were registered till the 14th November, 1970.

(d) Necessary action under Section 43(2) of the M. R. T. P. Act will be taken after proper study and examination.

Sanskrit Manuscripts from Japan

1671. SHRI MANIBHAI J. PATEL :
Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Director of International Academy of Indian Culture has recently brought a good number of rare ancient manuscripts in Sanskrit from Japan ;

(b) if so, on what basis he has brought these manuscripts and whether the origin of these manuscripts has been established ; and

(c) the subjects with which these manuscripts deal ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (c). The Ministry of Education and Youth Services did not sponsor the visit of the Director of International Academy of Indian Culture to Japan. We have no information about rare ancient manuscripts in Sanskrit, which he is reported to have brought therefrom.

Visit by International Monetary Fund's Managing Director to India

1672. SHRI MANIBHAI J. PATEL :
SHRI DEVINDER SINGH
GARCHA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Managing